

Government of India
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion

Press Note No. 1 (2014 Series)

Subject: Review of the existing policy on Foreign Direct Investment in the Pharmaceuticals Sector.

1.0 Present Position:

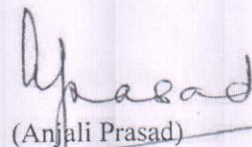
1.1 Paragraph 6.2.18 of 'Circular 1 of 2013-Consolidated FDI Policy', effective from April 5, 2013, relating to the Foreign Direct Investment policy in the pharmaceuticals sector is as under:

6.2.18	Pharmaceuticals		
6.2.18.1	Greenfield	100%	Automatic
6.2.18.2	Brownfield	100%	Government
	Note: Government may incorporate appropriate conditions for FDI in brownfield cases, at the time of granting approval.		

2.0 Reviewed Position:

2.1 The Government of India has reviewed the position in this regard and decided that the existing policy would continue with the condition that 'non-compete' clause would not be allowed except in special circumstances with the approval of the Foreign Investment Promotion Board.

3.0 The above decision will take immediate effect.



(Anjali Prasad)

Additional Secretary to the Government of India

D/o IPP File No.: No. 1/16/2010-FC-I dated- 8th January, 2014

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